

WRITTEN ANSWERS TO QUESTIONS

Recognition to Post Graduate Diploma Holders from College of Accountancy and Management Studies, Cuttack (Orissa)

*492. SHRI RASA BEHARI BEHERA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering any proposal to give recognition to the Post Graduate diploma holders in Taxation Laws, Management Accountancy and in Bank Management obtained from the College of Accountancy and Management Studies, Cuttack (Orissa) for recruitment to the posts of Income Tax Inspectors and to allow them to practice as tax practitioners; and

(b) whether Government of Orissa have moved the Finance Ministry for the purpose?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) Yes, Sir. The matter is under consideration.

(b) Yes, Sir.

Verification of Membership of Rajasthan Income-Tax Employees Union

*494. SHRI M. ARUNACHALAM: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1390 on the 21st March, 1980 regarding recognition of Unions/Associations functioning in Income-tax Department and state:

(a) whether the Central Board of Direct Taxes has directed the Commissioner of Income-tax, Jaipur to verify the membership of the Rajasthan Income-tax Employees Union;

(b) whether the Commissioner of Income-tax, Jaipur has verified the

membership and intimated to the Board twice and recommended recognition:

(c) whether the Board has ordered fresh verification at the instance of the Income-tax Employees Federation; and

(d) whether the Board has suggested some procedure for verification of membership and if so, the details of the procedure suggested and Government reaction thereto?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) At first, the Commissioner of Income-tax recommended recognition of the Rajasthan Income-tax Employees' Union, after making verification on his own on the basis of membership forms filled in by the members of that Association. Later on, the Commissioner was advised to obtain the lists of members of the already recognised Association, namely, Rajasthan Income Tax Employees' Association, and the newly formed Association seeking recognition, namely, Rajasthan Income Tax Employees' Union, and ask the common members of the two lists to give a signed declaration in favour of either of the Associations. This was done to know the correct membership of the Rajasthan Income-tax Employees' Union. The Commissioner of Income-tax, Jaipur, undertook the verification and sent his report to the Central Board of Direct Taxes for such further action as may be deemed fit.

(c) No, Sir. However, the Income Tax Employees' Federation had written that the membership of the Rajasthan Income Tax Employees' Union was secured through pressure and many members of the Rajasthan Income Tax Employees' Union had given in writing repudiating their membership of the Rajasthan Income Tax Employees' Union and have declared allegiance to the recognised Association, Rajasthan Income Tax Employees' Association. In view of this,